

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

**706/59/ND/2019**

**CORAM:**

**PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.01.2020.**

**NAME OF THE COMPANY: Ravi Nandan Sahaya V/s. Bharat Nidhi Ltd.**

**UNDER SECTION 59 OF THE COMPANIES ACT, 2013**

**S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE**

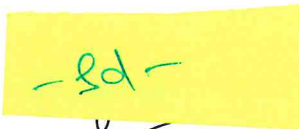
**Present:** Mr. S.M. Sundaram, Advocate for the Petitioner  
Mr. Praneet Das, Mr. Abhishek, Mr. Sangram Patnaik,  
Mr. Keshav Seth, Mr. Rahul Gupta, Advocates for the  
Respondent

**ORDER**

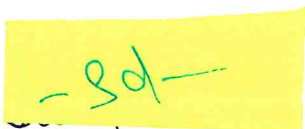
Mr. Rahul Gupta, Advocate has put in appearance on behalf of the respondent No. 1. He prays for some time to seek instruction for appearing behalf of Respondent No. 2 as well. Let replies be filed. Ld. counsel appearing on behalf of respondent no. 3 prays for further time to file his reply. A perusal of the memo of the parties reflects that the respondents 4, 5, 8, 9 and 10 are neither necessary nor proper parties to the lis. They are accordingly being directed to be deleted from the array of parties.

Amended memo of parties be filed.

To come up for arguments on 5<sup>th</sup> February, 2020.



**(L.N. Gupta)  
Member (T)**



**(Ina Malhotra)  
Member (J)**